

COURT-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

510

C.P-No.108/KB/2017

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th May, 2017, 10.30 A.M

Name of the Company	Amrex Marketing Pvt.Ltd. -versus- Tinnevelly Tunicorine Investment Ltd. & Ors.		
Under Section	58/59		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	R. Sarker.	Adv.	}	Rep. 324.	8/5/17
2.	D. Dinda.	Adv.			<u>Sarker</u>
3.	Mr. Sheenak Mitra,	Adv.		Rep 1	8/5/17
	Mr. Nabil Thakurmalal	Adv.		Pet 1.	<u>Dinda</u>
	Abdul Bannujee	Adv -			

ORDER

Ld. Lawyers on behalf of petitioner(s) and on behalf of respondent(s) 1,3 and 4 are present.

Respondents were allowed 10 days' time to file their reply as on 07.04.2017 but they could not file the same within time. However, today they are praying for extension of time to submit their reply. Heard; prayer is allowed. They are allowed to file reply with a cost of Rs.5,000/- to be deposited in the Army Welfare Fund.

The petitioner has sought for interim protection with regard to her share, as there is apprehension that respondent may deal with the share of the petitioner for which petitioner has filed C.P. and in that event the very object of filing the C.P. may vitiate. Heard both sides; respondent(s) are directed ^{to} not deal with shares involved in the C.P.

Fixed on 04.07.2017 for further hearing.


MANORAMA KUMARI
MEMBER(J)